



In the

Reserve Bank of India
Foreign Exchange Department
Fort Glacis, No.16, Rajaji Salai
Chennai 600 001

Present

Suman Ray
Chief General Manager

Date: March 20, 2020
C.A.976/2017

In the matter of

M/s. Green Village Retreats Pvt Ltd.
Old Auroville Road,
Kuillapalayam, Vanur Taluk, Auroville,
Villupuram 605 101

(Applicant)

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

Order

The applicant has filed a compounding application dated December 27, 2019(received at Reserve Bank on January 03, 2020) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued there under. The contraventions sought to be compounded are(i) delay in reporting of inflow of funds received from a person resident outside India for allotment of shares and (ii) delay in submission of Form FC-GPR to Reserve Bank on allotment of shares in terms of Paragraph 9(1)A and Paragraph 9(1)B respectively of



Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 notified vide Notification No.FEMA 20/2000-RB dated May 3, 2000 as then applicable (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant company was incorporated on July 21,2015 under the provisions of the Companies Act, 2013 (Registration No. U55101TN2015PTC101487) and is engaged in the business provision of short stay accommodation n.e.c (e.g holiday homes, private guest houses etc).The applicant received foreign inward remittances from(i) ESI AG, Ecologically Sustainable Investments, Switzerland(ii) Green Planet Investments Limited, Hong Kong(iii) Simone Caprez, Switzerland(iv) Guillermo Enrique Vasquez Restrepo, Colombiatowards subscription to capital instruments and reported the same to Reserve Bank as detailed below:

SI. No.	Amount of Inward Remittance (₹)	Date of receipt	Reported to RBI on
1	63,23,735.00	04.08.2015	14.09.2015
2	34,09,700.00	27.08.2015	21.09.2015
3	12,25,250.00	06.10.2015	02.10.2017
4	4,28,92,500.00	20.10.2015	16.11.2015
5	2,94,679.55	18.12.2015	13.04.2018
7	6,96,263.16	05.01.2016	13.01.2016
8	53,77,600.00	21.12.2016	19.01.2017

The applicant reported receipt of remittances to the Reserve Bank on dates indicated above with delay ranging from 11 days to two years two months 27 days approximately beyond the stipulated time of 30 days in respect of remittances at SI.Nos.1, 3 &5. Whereas, in terms of paragraph 9(1)A of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration.



3. The company allotted shares and filed Form FC-GPR as indicated below.

Sl. No.	No.of shares allotted	Face Value ₹	Amount	Date of Allotment of shares	Reported to RBI on
1	973343	10.00	97,33,430.00	03.10.2015	12.11.2015
2	122525	10.00	12,25,250.00	05.12.2015	23.11.2017
3	4289250	10.00	4,28,92,500.00	19.12.2015	27.01.2016
4	99000	10.00	9,90,000.00	16.02.2016	19.07.2019
5	514882	10.44	53,75,368.08	16.02.2017	19.06.2017

The applicant filed the forms FC-GPR as indicated above with a delay of 10 days to three years four months two days approximately beyond the stipulated time of 30 days. Whereas in terms of paragraph 9 (1) B of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares in accordance with these Regulations has to submit to Reserve Bank a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to person resident outside India.

4. The applicant was advised about the contraventions vide memoranda dated January 11, 2018 and November 15, 2019. The applicant has filed compounding application dated December 27, 2019 wherein it has been declared that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the declaration furnished with the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/ adjudication proceedings against it/him/her thereafter. Accordingly, the above contraventions which are being compounded in this Order are subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.



5.The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated March 19, 2020 for further submission in person and/or producing documents, if any, in support of the application. The applicant vide mail dated March 19, 2020 chose not to appear for the personal hearing on March 20, 2020. The applicant for compounding is, therefore, being considered based on the averments made in the application as well as other documents and submissions made in this context by the applicant .

6. I have given my careful consideration to the documents on record and submission made by the applicant in the compounding application. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB due to delay in reporting of receipt of inward remittances towards subscription of shares as detailed in paragraph 2 above. The contravention relates to an amount of ₹78,43,664.55 with duration of contravention ranging from 11 days to two years two months 27 days approximately; and

(b) Paragraph 9(1)B of Schedule I to Notification No. FEMA 20/2000-RB due to delay in submission of Form FC-GPR to the Reserve Bank after issue of shares to persons resident outside India as detailed in paragraph 3 above. The contravention relates to an amount of ₹6,02,16,548.08 with the duration of contravention ranging from 10 days to three years four months two days approximately;

7.In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount of **₹42,700/-** (Rupees forty-two thousand and seven hundred) will meet the ends of justice.



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8. Accordingly, I compound the admitted contraventions namely, the contraventions of paragraphs 9 (1) A and 9(1) B of Schedule I to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of **₹42,700/-** (Rupees forty two thousand and seven hundred) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai - 600 001 by a demand draft drawn in favour of the "Reserve Bank of India" and payable at Chennai within a period of **15 days** from the date of this order. In case of failure to deposit the compounded amount within the above-mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed accordingly.

Dated this twentieth day of March, 2020.

Sd/-

Suman Ray

Chief General Manager